

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No.9257/2019

(Arising out of impugned final judgment and order dated 13-02-2019 in CRLA No. 1122/2013 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

POP SINGH

Respondent(s)

Date : 17-03-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Sandeep Singh, Adv.
Mr. Ajay Kumar Pandey, Adv.
Mr. Divyansh Rai, Adv.
Mr. Mimansak Bhardwaj, Adv.

For Respondent(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Ajai Kumar, Adv.
Mr. Gopal Singh, Adv.
Mr. Sunil Kumar Singh, Adv.
Mr. Aryan P Nanda, Adv.
Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR